

1	2	3	4
32	Pondicherry	7	
	(i) Pondicherry Region		Rs. 20.00 to Rs 22.00 p.d. (24-7-95)
	(ii) Mahe Region		Rs. 30.00 p.d. for light work Rs 40.20 p.d. for hard work (24-7-95)
	(iii) Yanam Region		Rs. 19.25 to Rs 26.25 p.d. (24-7-95)
	(iv) Karaikal		Rs 20.00 to Rs. 22.00 p.d. (24-7-95)
33	Central Sphere		Rs 55.53 p.d. (1-4-96)

**National Trust for mentally
retarded children**

247 SHRI SANTOSH KUMAR GANGWAR
DR RAMESH CHAND TOMAR

Will the Minister of WELFARE be pleased to state

(a) whether the Government propose to set up a National Trust for the welfare of mentally retarded children;

(b) if so, the details thereof

(c) the details of facilities likely to be provided to them and

(d) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) (a, Yes Sir

(b) The Welfare of the persons with mental retardation and cerebral palsy has been engaging the attention of the Government for a long time. The main problem which has to be solved while dealing with persons suffering from mental retardation and cerebral palsy is how to provide for the care of such persons after the death of their parents or guardians. The Bill titled "National Trust for the Welfare of Persons with Mental Retardation and Cerebral Palsy, Bill 1995" was introduced in the Xth Lok Sabha on 6.12.1995. However, the Bill could not come up for consideration and lapsed.

The main objective of the Trust will be to make arrangements for care and rehabilitation of such persons, to provide aid and assistance to the organisations engaged in such care and to receive and manage the properties bequeathed for the purpose

(c) The Trust will provide the following facilities

(i) To arrange and provide care and rehabilitation to the persons with mental retardation and cerebral palsy.

(ii) To set up homes and service institutions for the persons with mental retardation and cerebral palsy.

(iii) To provide guidelines, aids and assistance to the organisation providing care and rehabilitation services to the persons with mental retardation and cerebral palsy.

(iv) To provide guardianship and foster care.

(v) To strengthen and support the welfare programmes of families, parent associations and voluntary organisations.

(vi) To receive from the parents the properties bequeathed by them for the maintenance of their children with mental retardation or cerebral palsy, and

(vii) To undertake such other activities for the promotion of care and rehabilitation of the persons with mental retardation and cerebral palsy

(d) As a result of the constitution of Xth Lok Sabha, the Bill titled "National Trust for the Welfare of Persons with Mental Retardation and Cerebral Palsy 1995" which was introduced in the Xth Lok Sabha on 6.12.1995, lapsed, as per the provision contained in Article 107 (5) of the Constitution. Efforts are being made to reintroduce the Bill in the Lok Sabha as early as possible after completing all the formalities relating to re-introduction of this Bill.